

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH629
O.A. Gr. No. 1445/99

Date: 22-4-1999

Between:

1. Ch. Krishna Rao
2. B. Venkataramana
3. G. Vijaya Kumar

.. Applicants

A N D

1. The Administrative Officer
Nuclear Fuel Complex,
Department of Atomic Energy,
ECIL PO
Hyderabad.
2. The District Employment Officer
Ranga Reddy Dist Employment Exchange,
Srinagar Colony Hyderabad. .. Respondents

Counsel for the Applicants : Mr. KK Chakravarthy

Counsel for Respondent No.1 : Mr. BN Sarma

Counsel for Respondent No. 2 : Mr. Sastry for Mr. VV Anilkumar

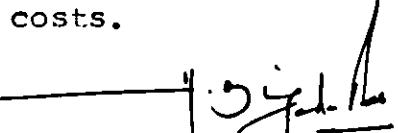
Coram:

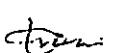
Hon'ble Shri Justice D. H. Nasir, Vice-Chairman

Hon'ble Shri H. Rajendra Prasad, Member (A)

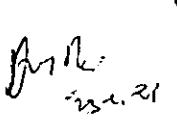
JUDGEMENT
(Per Hon'ble Shri Justice D.H. Nasir, Vice-Chairman)

1. Heard.
2. It is well settled that any candidate inspite of not being sponsored by Employment Exchange satisfies the authorities concerned that he possess the requisite qualifications and experience for the post in question, the opportunity of appearing for the interview should not be denied to him. It is, therefore, ordered and directed that the respondents shall allow the applicants to appear for the interview proposed to be held by the end of next month, notwithstanding the question that the applicants may not have been sponsored by the Employment Exchange, if they possess the basic qualification and experience for the post.
3. Thus the OA is disposed of with no order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman

MD


Order dictated in open court
Dated: 22-4-1999

1ST AND 2ND COURT

COPY TO :-

1. H.D.H.N.J.
2. H.H.R.P. M.(A)
3. H.B.S.J.P. M.(B)
4. B.R.(A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (B)

DATED: 22/4/99

ORDER / JUDGEMENT

MA./R.A./C.P. NO. 629/99

IN

C.A. NO. 629/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/RESCINDED.

NO ORDER AS TO COSTS.

SRR,

8

Central Administrative Tribunal
HYDERABAD BENCH

26 APR 1999

Hyderabad Mysore
HYDERABAD BENCH